



ITEM NO.62

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1103/2023

POOJA & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

([ONLY 155350/2023 IS LISTED UNDER THIS ITEM.]
IA No. 155350/2023 - GRANT OF BAIL)

Date : 06-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Nagendra Singh, Adv.
Mr. Sandeep Kumar, Adv.
Mr. Akash Choudhary, Adv.
Mr. Naman Raj Singh, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Divyanshu Sahay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This Court through the order dated 11.04.2023 had granted leave and the appeal against the judgment of dismissal of the appeal by the High Court is pending consideration.

The instant application is filed seeking that the sentence be suspended and the applicants be released on bail. Learned AAG for the respondent would however oppose the grant of

bail on the ground that keeping in view the nature of offence for which they have been convicted, the bail is liable to be rejected. In the light of the same, we also take note of the fact that the appellant No.2 is aged about 71 years, in any event both the applicants are ladies and they have spent nearly eight years in custody. Therefore, it is ordered that the sentence be suspended and the applicants be released on bail subject to appropriate conditions being imposed by the trial court to secure their presence as and when required.

For the said purpose, the applicants shall be produced before the trial court forthwith.

IA No. 155350/2023 stands disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR